

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

07.09.2011

OA No. 413/2011

Mr. P.N. Jatti, Counsel for applicant.

Heard learned counsel for the applicant.

The short controversy involved in this case is that recovery of Rs.4946/- has been made from the pay of the applicant vide order dated 24.08.2011. The said order has not been challenged by the applicant. Thus no cause of action is available to the applicant to file this OA and the present OA deserves to be dismissed. However, the applicant may file substantive OA against the impugned order dated 24.08.2011.

Accordingly, the OA is dismissed with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

ahq

Sanjeev

Given vide

14/3

19/11

*Received
OA set 8/09/11*

*Amrit
Amritpal
Amritpal
Amritpal*